ITEM NO.62

COURT NO.11

SUPREME COURTOF INDIA RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 12268-12269/2025

[Arising out of impugned final judgment and order dated 08-04-2025 in WP No. 10842/2025 08-04-2025 in WP No. 10859/2025 passed by the High Court of Karnataka at Bengaluru]

THINK AND LEARN PRIVATE LIMITED

Petitioner(s)

## VERSUS

AAKASH EDUCATIONAL SERVICES LIMITED & ORS. Respondent(s)

FOR ADMISSION and I.R. IA No. 109954/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

- Date : 02-05-2025 This matter was called on for hearing today.
- CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA HON'BLE MR. JUSTICE JOYMALYA BAGCHI
- For Petitioner(s) :Mr. P S Patwalia, Sr. Adv. Mr. Rahul Narayan, AOR Mr. Ashiwani Malhotra, Adv. Ms. Arveena, Adv.
  - Ms. Zoya Junaid, Adv.

For Respondent(s) :Mr. Gopal Subramaniam, Sr. Adv. Mr. C K Nandakumar, Sr. Adv.

- Mr. R. Chandrachud, AOR
- Mr. Pawan Bhushan, Adv.
- Ms. Hima Lawrence, Adv.
- Mr. Dhuli Venkata Krishna, Adv.

Dr. A.m. Singhvi, Sr. Adv. Mr. Dhyan Chinnappa, Sr. Adv. Mr. Ashok Panigrahi, Sr. Adv. Mr. Mahesh Agarwal, Adv. Mr. Manu Krishnan, Adv. Mr. Himanshu Saraswat, Adv. Mr. Uday Aditya Jetley Pocha, Adv. Mr. Yash Johri, Adv. Mr. E. C. Agrawala, AOR

Mr. Krishnendu Datta, Sr. Adv.

Mr. Prateek Kumar, Adv. Ms. Raveena Rai, Adv. Ms. Moha Paranjpe, Adv. Mr. Siddhant Grover, Adv.

UPON hearing the counsel the Court made the following O R D E R

1. In view of the fact that the order passed by the National Company Law Tribunal (NCLT) could have been challenged before the appellate authority, i.e., the National Company Law Appellate Tribunal (NCLAT), we are of the opinion that there was no occasion for the High Court to exercise jurisdiction under Article 226 of the Constitution. However, in view of the subsequent developments, we are not inclined to interfere with the impugned judgment(s) and order(s) passed by the High Court.

2. In the circumstances, Mr. P.S. Patwalia, learned Senior Counsel appearing on behalf of the petitioners seek to withdraw the Special Leave Petitions. Permission is granted. The Special Leave Petitions are dismissed as withdrawn.

3. Pending application(s), if any, shall stand disposed of.

(KAPIL TANDON) COURT MASTER (SH) (NIDHI WASON) COURT MASTER (NSH)